Waiver of landing charges for smaller aircrafts

1270. SHRI T. G. VENKATESH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is planning to further encourage the Regional Connectivity Scheme (RCS) by reducing the landing charges for the smaller aircrafts;

(b) if so, the details thereof; and

(c) whether the Ministry is holding talks with Ministry of Defence to waive the landing charges of the smaller flights in 15 airports working under Ministry of Defence, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) No such proposal is under consideration in this Ministry.

(c) No exemptions are granted to Aviation Companies in Defence Airbases. However, if such airbase/civil enclave is an RCS airport, the exemption is allowed to Selected Airline Operators as provided under Regional Connectivity Scheme (RCS) – UDAN (Ude Desh ka Aam Nagrik). As per the scheme, Central Government, State Governments and airport operators provide following concessions to the Selected Airline Operators (SAOs) for connecting regional airports including the defence airports:-

- 1. Central Government:-
 - (i) Excise Duty at the rate of 2% on Aviation Turbine Fuel (ATF) for SAOs at RCS Airports for RCS Flights for a period of three years from the date of notification of this Scheme.
 - (ii) Freedom to enter into code sharing arrangements with domestic as well as international airlines pursuant to applicable regulations and prevailing air service agreements.
- 2. State Governments at RCS Airports within their States:-
 - Reduction of Value Added Tax (VAT) to 1% or less on ATF at RCS Airports located within the State for a period of ten years from the date of notification of RCS –UDAN.
 - (ii) Provision of security and fire services free of cost at RCS Airports.

- 3. Airport Operators:-
 - (i) Airport operators shall not levy Landing Charges and Parking Charges
 - SAOs shall be allowed to undertake ground handling for their RCS Flights at all airports.
 - (iii) Airports Authority of India (AAI) shall not levy any Terminal Navigation Landing Charges (TNLC) on RCS Flights.
 - (iv) Route Navigation and Facilitation Charges (RNFC) will be levied by AAI on a discounted basis @ 42.50% of Normal Rates on RCS Flights.

In addition to above, Central Government and State Governments provide Viability Gap Funding, which is shared between Ministry of Civil Aviation and the State Government in the ratio of 80:20 whereas for the States in North Eastern region/Union Territories (UT's) the ratio will be 90:10.

A list of Defence Airports/Heliports notified by Ministry of Defence where charges as per RCS – UDAN has been waived off is given in the Statement.

Statement

Sl.N	o. State	Import	Owner	Operationalisation
1	2	3	4	5
1.	Andaman and Nicobar Islands	Campbell Bay	INS	
2.		Car Nicobar	INS	
3.		Port Blair	IAF (CE-AA	AI)
4.	Arunachal Pradesh	Daparizo	ARMY	
5.		Passighat	IAF	
6.		Tuting	IAF	
7.		Walong	IAF	
8.		Yinghiong	ARMY	
9.		Ziro	IAF	

State-wise list of Defence Airports/Heliports and operationalisation

Unstarred Questions

1	2	3	4	5
10.	Assam	Jorhat	Civil Enclave-AAI	8/1/2018
11.		Tezpur	Civil Enclave-AAI	4/26/2018
12.	Bihar	Darbhunga	Civil Enclave-AAI	
13.	Gujarat	Jamnagar	IAF (CE-AAI)	2/17/2018
14.	Haryana	Ambala	IAF	
15.	Himachal Pradesh	Kasauli (H)	ARMY	
16.		Manali (H)	DRDO	
17.	Jammu and Kashmir	Karg11	IAF	
18.		Thoise	IAF	
19.	Madhya Pradesh	Gwalior	Civil Enclave- AAI	5/31/2017
20.	Maharashtra	Ozar (Nasik)	HAL	12/23/2017
21.		Ratnagiri	Coast Guard	
22.	Manipur	Moreh (H)	Assam Rifles	
23.		Parbung (H)	Assam Rifles	
24.		Tamenglong (H)	Assam Rifles	
25.		Thanlon (H)	Assam Rifles	
26.	Punjab	Adampur	Civil Enclave-AAI	5.1.2018
27.		Bhatinda	Civil Enclave-AAI	4.27.2017
28.		Pathankot	Civil Enclave-AAI	4.5.2018
29.	Rajasthan	Bikaner	Civil Enclave-AAI	9.26.2017
30.		Jaisalmer	Civil Enclave-AAI	10.29.2017
31.		Jodhpur	IAF (CE-AAI)	
32.		Uterlai	Civil Enclave-AAI	
33.	Tamil Nadu	Tanjore	IAF	

Written Answers to	[3 July, 2019]	Unstarred Questions 95	
1 2	3	4	5
34. Uttar Pradesh	Agra	Civil Enclave-AAI	12.8.2017
35.	Allahabad	Civil Enclave-AAI	6.14.2018
36.	Bareilly	Civil Enclave-AAI	
37.	Jhansi	ARMY	
38.	Kanpur (Chakeri)	Civil Enclave-AAI	7.3.2018
39.	Saharanpur	IAF	
40. Uttarakhand	Almora (H)	ARMY	
41.	Dharchula (H)	ARMY	
42.	Joshimath (H)	ARMY	
43.	Nainital (H)	ARMY	
44. West Bengal	Hashimara	IAF	
45.	Kalaikunda	IAF	

Civil aviation schemes

1271. SHRI M.P. VEERENDRA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

- the details of civil aviation schemes started during the last Five Year Plan; (a)
- the progress made under these schemes as on date; (b)
- whether work being undertaken on these schemes is as per schedule; and (c)

if so, the details thereof and the funds sanctioned, released and spent on (d) these schemes so far?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) In 2017-18, the scheme for Revival and Development of 50 un-served and under-served airports of State Governments, Airports Authority of India (AAI), Civil enclaves and Defence airports, was launched. In the year 2016-17, the Ministry launched a self sustaining scheme without any budgetary support from the Government, called Regional Connectivity Scheme (RCS) -Ude Desh ka Aam Naagrik (UDAN). Details of other major civil aviation schemes/projects started during the last Five Year Plan are given in the Statement.